



भारतीय दूरसंचार विनियामक प्राधिकरण

Telecom Regulatory Authority of India

(IS/ISO 9001-2008 Certified Organisation)



EXPRESSION OF INTEREST (EOI)

FOR

**HIRING OF CONSULTANT FOR PREPARING REPORT
FOR R&D PROMOTION IN TELECOM,
BROADCASTING, IT AND CONVERGENCE
TECHNOLOGY SECTORS IN INDIA**

TELECOM REGULATORY AUTHORITY OF INDIA

Mahanagar Doorsanchar Bhawan (next to Zakir Hussain College)

Jawaharlal Nehru Marg (Old Minto Road)

New Delhi: 110 002

Notice Inviting Proposals for Hiring of Consultant for Preparing Report for R&D Promotion in Telecom, Broadcasting, IT and Convergence Technology Sectors in India

Telecom Regulatory Authority of India (hereinafter referred to as “TRAI” or “Authority”), Mahanagar Doorsanchar Bhavan, Jawahar Lal Nehru Marg (Old Minto Road), New Delhi – 110002, invites proposals from eligible companies/ Limited Liability Partnerships (LLP)/ Partnership firms/ proprietorship firms for Hiring of Consultant for Preparing Report for R&D Promotion in Telecom, Broadcasting, IT and Convergence Technology Sectors in India.

2 The bidder is required to meet the following criteria and submit documentary proof as under seriatim along with their offer: -

- (i) The bidder should be a corporate entity duly incorporated in India under the relevant laws and engaged in the business of providing consultancy in Telecom, Broadcasting, IT and Convergence Technology Sectors in India. (Copies of MOU, Article of Association, Certificate of incorporation, Registration to be submitted).
- (ii) The bidder should have a minimum experience of three years and have provided, during consecutive last three years, consultancy-based solutions to at least one (1) corporate customer or Govt Dept./Organisation, PSU & Autonomous/Statutory bodies in India and have successfully executed work of minimum cost of Rs. 5 lakh per year (The Project completion certificates, along with a copy of work order/contract/agreement from the client/owner to be submitted).
- (iii) The bidder’s profile along with its turnover in the last three years shall be submitted. The bidder must have a minimum average annual turnover of Rs. 2.0 crore (Rs. Two Crore) during the last three financial years. (Attach Audited Accounts statements).
- (iv) The bidder should have a positive net worth in consecutive last three years. (Copy of the same certified by CA to be submitted)

(v) The bidder should have a valid GST registration certificate. (Copies of relevant tax/registration certificates to be submitted).

(vi) The bidder should not have been blacklisted for bad performance/delayed delivery or any other reason by any Central/State Govt departments, Autonomous bodies, Private organisation from participating in projects either individually or as a member of a consortium as on the date of submission of EOI.

3 The complete proposal in a sealed envelope in the format given in Annexure I(part A and B) and complete in all respects should be submitted as per para 3.6 of EoI document to TRAI office, New Delhi.



(Lt Col Dheeraj Nautiyal)

Joint Advisor (TD)

Invitation of Expression of Interest (EOI)

for

Hiring of Consultant for Preparing Report for R&D Promotion in Telecom, Broadcasting, IT and Convergence Technology Sectors in India

1. Introduction

1.1. Brief about TRAI:

The Telecom Regulatory Authority of India (TRAI) was established by an Act of Parliament, called the Telecom Regulatory Authority of India Act, 1997 (TRAI Act, 1997), to regulate telecom services, including fixation of tariffs for telecom services which were earlier vested in the Central Government.

TRAI's mission is to create and nurture conditions for growth of telecommunications in the country in a manner and at a pace which will enable India to play a leading role in emerging global information society. One of the main objectives of TRAI is to provide a fair and transparent policy environment which promotes a level playing field and facilitates fair competition. TRAI also monitors and ensures compliance of standards to ensure good service to consumers.

For functional convenience, TRAI has divided its activities in six broad verticals namely Networks, Spectrum and Licensing (NSL), Broadband and Policy Analysis(BB&PA), Broadcasting and Cable Services (B&CS), Financial & Economic Analysis (F&EA), Quality of Service (QoS), Consumer Affairs, Technology Development and IT.

As per the TRAI Act, 1997, one of the functions of TRAI is to recommend measures for the development of telecommunication technology. Technological development in telecom sector and improvements in the telecommunication services provided by the service providers is very important in enhancing the user experience in telecom, broadcasting, IT and Convergence Technology Sectors in India sectors. Presently most of the equipment used in providing Telecom, Broadcasting, IT and Convergence Technology Sectors in India is imported. In order to be 'Aatma Nirbhar' in this field it is pertinent to have focus of Research and Development (R&D).

Accordingly, services of a consultant are required to prepare a comprehensive report to understand present setup in R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors in India, challenges in development of R&D in these sectors, international best practices on this subject and measures required to enhance the R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors in India.

2. Scope of Work:

TRAI requires consultancy for preparing a comprehensive Report for R&D Telecom, Broadcasting, IT and Convergence Technology Sectors in India.

2.1 The consultancy firm shall work on following objectives in the report:-

- (a) **Regulatory:** Present regulatory setup for R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors in India and give recommendations to simplify the procedures, if any.
- (b) **Incentivizing and funding research:** Explore mechanism to incentivize private sector investment in R&D and evaluate various funding mechanisms, budgetary support, venture capital, CSR funding etc.
- (c) **Industry Academia and research institutes linkages:** Identify mechanisms to strengthen the R&D ecosystem through increased collaboration between Industry, Academia and research institutes. Study also to be carried out for best international practices for industry academia linkages to include promotion of industry oriented research and policy framework. Ways to strengthen academic talent and infrastructure to be suggested including industry sponsored candidates in masters and PhD level. Suggest ways to attract global talent and incentivize local talent in research areas through recognition, monetary awards, fellowships and grants etc.
- (d) **Policy and Programmes:** Study policies and programmes of various departments/agencies/institutes in India and suggest measurements for improvements. Best global policies to be studied and learnings to be recorded.
- (e) **Incorporate learnings from global leaders in innovation:** Study the countries who have a strong ecosystem for R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors in India, products and services and suggest best practises and key learnings.
- (f) **Access the current innovation ecosystem in India:** Study and analyse the challenges impeding innovation and product development. Formulate recommendations for improving real time tracking of applications through online submissions at various stages.
- (g) **Draft recommendations across key dimensions:** Propose specific interventions required for each recommendation(s) from Government of India (GoI).
- (h) **Propose target outcomes and governance framework:** Define specific outcome metrics to be targeted and propose a governance framework to review progress against these metrics.

- (i) **Academic Institutes:** Contact all academic institutes carrying out research in Telecom, Broadcasting, IT and Convergence Technology Sectors in India and evaluate the present level of research being done and give recommendations for funding and creating better ecosystem for academic institutes.
- (j) **Government Departments:** Contact departments involved directly or indirectly in R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors in India such as DoT, MeitY, Department of Science and Technology, DRDO, etc. The present policy for R&D in these departments to be checked and schemes or incentives being offered for R&D. Give recommendations for improving these schemes.
- (k) **Research Institutes:** Contact research institutes in Telecom, Broadcasting, IT and Convergence Technology Sectors in India and abroad which are involved directly or indirectly in R&D in these sectors such as CDoT etc., check the related work undergoing in these organisations particularly those in India, and give recommendations as to what additional R&D on the relevant technologies can be done there within their existing resources and requirement of funds, modalities of assigning R&D work to such organisations.
- (l) **MNCs in India:** The present set up of MNCs for R&D in India to be studied for Telecom, Broadcasting, IT and Convergence Technology Sectors. Give recommendations for improvement of R&D in India by adopting policies of MNCs.
- (m) **Criticality of Innovation:** Study to be carried out for understanding criticality of innovation in Telecom, Broadcasting, IT and Convergence Technology Sectors in India specially with respect to fast changing technologies in these sectors.
- (n) **International Research:** Study leading countries in R&D in Telecom, Broadcasting, IT and Convergence Technology Sectors and list out the best practises by these countries also compare the performance of these countries with India on innovation metrics.
- (o) **Best Global Regulatory Practices:** Key learnings from countries with enabling regulatory design to accelerate innovations to be listed.
- (p) **Global Best Practices for Funding R&D:** Study and suggest government support for industry R&D investment through policies/incentives to improve RoI of innovation. Suggest measures for increased government funding through direct investment for R&D. Study government created ecosystems across the globe for risk-based financing.

- (q) **Infrastructure Development:** Global best practises to be studied for infrastructure development including technical incubators and setting up of innovation hubs.
- (r) **Direct Government Support for Innovation:** Give recommendations to increase overall funding by GoI, also comparison to be made with global leaders for funding. Suggest measures how a single body or central agency be made with consolidated funding pool to invest through the research life cycle. Suggest consistent policies for assessment of innovation.
- (s) **External Investment:** Suggest measures to increase investor confidence in India, also suggest new tax and legal environment for external funding with multiple regulations across SEBI, FEMA etc. Suggest tax concession conditions for foreign investment in R&D.
- (t) **Accountability and Trust:** Suggest measures to harmonize frameworks for project management and governance need. Trust and accountability between academia and industry needs to be on a very high level.
- (u) **Policy Landscape:** There is scope for strengthening the current policy land scape for R&D innovation in country including policy coherence, export/import balance and industry academia collaboration.
- (v) **Creation of Dedicated Innovation Hubs with Best In Class Infrastructure:** Study best innovation hubs available internationally and suggest the ways to create innovation hubs in India including incubators for Telecom, Broadcasting, IT and Convergence Technology equipment, also suggest funding mechanisms for these hubs.
- (w) **Process Optimization:** Study various processes in global innovation leaders, recommend ways to reduce the critical path for approval timelines. Suggest methods to reduce overlapping approvals.
- (x) **Digital and Artificial Intelligence Enablement:** Study single window clearance systems in global innovation leaders, suggest ways to create a single end to end digital portal used by different departments for clearance of R&D in Telecom, Broadcasting, IT and Convergence Technology sectors. Recommendations to include how all submissions to be made online with prefabricated check lists with live online tracking of applications and well defined time frames for clearance. Virtual platforms may be suggested for video conferencing for clearance of any issue between the applicant and the department responsible for clearance. Suggest ways for automated document management work flows to enhance efficiency and reduce human errors.

- (y) **IPR Regulations:** Study best practices with global leaders in innovation with respect to IPR regulations and laws and suggest ways to improve Indian IPR regime. Suggest ways to patent work carried out by MNCs in India with Indian patent authorities.
- (z) **Funding of Innovations:** Key recommendations to be given for incentivizing investment by Indian and MNC companies in Telecom, Broadcasting, IT and Convergence Technology sectors. Suggest methods to improve ROI for innovation by part/full reimbursement by GoI. Give recommendations for providing direct funding support by government to industry. Ways to ease access to external source of funding to be suggested. The recommendations to include alternate sources of funding like donation/reward crowdfunding, equity crowdfunding etc.
- (aa) **Innovation through an Outreach Program:** Give recommendations for an outreach program to be made for global companies, also suggest ways for Indian innovation leaders to participate in global forums to highlight progress in innovation in India.
- (bb) **Creation of Central Council for R&D Innovation:** Suggest ways to create central council with strong project management structure with representation from government, industry and academia.

3. Expression of Interest

TRAI invites Expression of Interest from interested consultancy firms/ solution providers, who may submit their bids in the format given in Annexure- I (Part A & Part B) along with all the necessary documents, in a sealed cover, and non-refundable processing fee of Rs. 5000/- (Rupees Five Thousand Only) in the form of a Demand Draft drawn in favour of 'Telecom Regulatory Authority of India (TRAI), New Delhi'.

3.1. Eligibility Conditions

The bidder is required to meet the following criteria and submit documentary proof as under seriatim along with their offer: -

- (a) The bidder should be a corporate entity duly incorporated in India under the relevant laws and engaged in the business of providing consultancy in Telecom, Broadcasting, IT and Convergence Technology sectors. (Copies of MOU, Article of Association, Certificate of incorporation, Registration to be submitted).
- (b) The bidder should have a minimum experience of three years and have provided, during consecutive last three years, consultancy-based solutions to at least one (1) corporate

customer or Govt Dept./Organisation, PSU & Autonomous/Statutory bodies in India and have successfully executed work of minimum cost of Rs. 5 lakh per year (The Project completion certificates, along with a copy of work order/contract/agreement from the client/owner to be submitted).

- (c) The bidder's profile along with its turnover in the last three years shall be submitted. The bidder must have a minimum average annual turnover of Rs. 2.0 crore (Rs. Two Crore) during the last three financial years. (Attach Audited Accounts statements).
- (d) The bidder should have a positive net worth in consecutive last three years. (Copy of the same certified by CA to be submitted)
- (e) The bidder should have a valid GST registration certificate. (Copies of relevant tax/registration certificates to be submitted).
- (f) The bidder should not have been blacklisted for bad performance/delayed delivery or any other reason by any Central/State Govt departments, Autonomous bodies, Private organisation from participating in projects either individually or as a member of a consortium as on the date of submission of EOI.

3.2. Earnest Money Deposit

The bidder shall submit the EoI, complete in all respects, along with refundable earnest money deposit of Rs. 50,000/- (Rs. Fifty Thousand only) in the form of Demand Draft (DD) from a scheduled bank in the name of 'Telecom Regulatory Authority of India (TRAI), New Delhi'. Incomplete proposals and/or the proposals not accompanied with the earnest money deposit shall be summarily rejected.

The earnest money deposit will be refunded to the unsuccessful bidders who do not qualify under this EOI, after declaration of shortlisted bidders. No interest shall be payable by TRAI on the earnest money deposit.

The earnest money deposit of the qualified and shortlisted bidders will be retained and adjusted against Performance Bank Guarantee which is required to be submitted after RFP and award of work/project to qualified shortlisted bidder.

3.3. Validity of the EOI

The EOI bid submitted by the bidder will be valid for one hundred and eighty days from the last date of submission of the bid.

3.4. EOI Submission

All the necessary information as sought in this EOI are required to be provided by consultancy firm /solution provider before the last date and time of submission.

The last date for submission of EOI is within four weeks of date of publishing of the EoI. Any EOI received after the specified date shall be rejected and returned unopened. TRAI reserves the right to accept or reject an EOI without assigning any reason. The important dates with reference to this EOI are given below:-

- i. Date of floating of EOI: 25-01-2021**
- ii. Last date for submission of EOI: 22-02-2021(by 1200hrs).**

3.5. Documents to be enclosed with EOI

3.5.1. List of documents:

- a. EOI document duly signed and stamped on each page by authorised signatory
- b. Bid form containing complete details such as company name, address etc. as per Annexure-I Part-A.
- c. Bidder's disclosures to support the various clauses in the eligibility criteria as per Annexure-I Part-B.
- d. Authority letter to designate a person to interact with TRAI.

3.6. Bid Submission

The Bid is to be submitted in one sealed cover containing two separate envelopes as explained below:

3.6.1. Envelope A: It should contain all the documents listed under para 3.5.1 and should be clearly labelled as "Envelope A-Documents only".

3.6.2. Envelope B: It should contain the refundable earnest money deposit (EMD) of Rs 50000/- and demand Draft of Rs. 5000/(rupees five thousand) as the non-refundable processing fees and should be clearly labelled as "Envelope B- Earnest Money Deposit and Processing Fees". Bids received without EMD and processing fee will be rejected straightway. No bank guarantee will be acceptable in lieu of Demand Draft.

Both envelopes A and B shall be placed in one sealed cover, clearly labelled as “EoI for Hiring of Consultant for Preparing Report for R&D Promotion Telecom, Broadcasting, IT and Convergence Technology Sectors in India” and addressed to “TRAI”. It must be submitted to TRAI HQ, New Delhi on or before last date of submission as mentioned under clause 3.4 above. Bids received later than the said schedule will not be opened and will be returned to the bidders, as unopened.

3.7. Opening of Bids

The bids will be opened as per the following schedule.

- i. Date: 27-02-2021(two days after last date)**
- ii. Time: 02:30 PM**
- iii. Venue: 3rd Floor Conference Hall, TRAI.** The bidders may attend the conference through video conferencing.

In case there is any change in the schedule, information will be sent through email to the participating bidders at least one working day prior to convening of such a meeting.

3.8. Instructions to the Bidders

- 3.8.1.** TRAI may, at its discretion, extend the deadline for the submission of EOI by amending the EOI documents, in which case all rights and obligations of TRAI and bidders previously, subject to the deadline, will thereafter be subjected to the deadline as extended.
- 3.8.2.** To assist in the examination, evaluation and comparison of EOI, TRAI, at its discretion, can ask the bidder for clarification of its EOI. The request for clarification and the response shall be in writing. However, post submission of EOI, no clarification at the initiative of the bidder shall be entertained.
- 3.8.3.** Bidders may be called for making a presentation before the TRAI committee.
- 3.8.4.** If required, TRAI representatives may visit bidder's facilities for the assessment.
- 3.8.5.** At any time before the submission of EOI, TRAI may carry out amendment(s) to this EOI document and/or the schedule. The amendment will be made available on the website (www.trai.gov.in) and will be binding on the bidders.
- 3.8.6.** TRAI reserves the right to accept or reject any bids/ application without assigning any reason thereof.

- 3.8.7.** Bids that are incomplete in any respect or those that are not consistent with the requirements as specified in this document or those that do not adhere to the formats, wherever specified may be considered non-responsive and may be liable for rejection and no further correspondences will be entertained with such bidders.
- 3.8.8.** Canvassing in any form would disqualify the applicant.
- 3.8.9.** The bidder must sign on each page of the bid document submitted, as a token that all terms and conditions reflected therein have been fully understood.
- 3.8.10.** Any wilful concealment of facts by the bidder, if detected at any stage of processing, will lead to the rejection of the bid.
- 3.8.11.** All the documents submitted in response to this EOI must be properly bonded. No loose document should form a part of the bid. Each page must have a footer containing the information on the pages as per the format “Current Page Number / Total number of pages”.
- 3.8.12.** Preferably there should not be any over-writing. However, any corrections must be initialled by the authorized signatory.
- 3.8.13.** TRAI reserves the absolute right to cancel the EOI process and reject any or all of the bids at its sole discretion.
- 3.8.14.** This EOI does not constitute and will not be deemed to constitute any commitment or confirmation on part of TRAI for any purchase/work order to the bidders.
- 3.8.15.** Bidders shortlisted in the aforesaid EOI shall be required to sign an Agreement with TRAI on mutually accepted terms and conditions.
- 3.8.16.** The bidder shall bear all cost associated with the preparation and submission of its response to this EOI, including cost of demo/presentation for the purpose of clarification of the offer, if so desired by TRAI. TRAI will in no case be responsible for these costs regardless of the conduct or outcome of the EOI process.
- 3.8.17.** EOI document duly completed and signed by the authorized signatory should be submitted in a sealed cover superscribed as “EOI for Hiring of Consultant for Preparing Report for R&D Promotion Telecom, Broadcasting, IT and Convergence Technology Sectors in India”

- 3.8.18.** Due diligence should be exercised while providing information against the EOI. Unnecessary or irrelevant information will not give any advantage to the bidder. Only relevant and precise information should be provided. If any information provided by the bidder is found to be incorrect at any stage, it would render his or her bid liable for rejection and the earnest money deposit and processing fee shall be forfeited.
- 3.8.19.** At any time prior to the last date of receipt of the offers, TRAI may, for any reason whether at its own initiative or in response to a clarification requested by prospective bidder, modify the EOI document and all formats including Annexures by issuing clarification and/or amendment. In order to provide prospective bidders reasonable time to take the amendment into account in preparing their offers, TRAI may, at its sole discretion, extend the last date for receipt of offers and or make other changes in the requirement set out in the invitation for EOI.
- 3.8.20.** While this EOI has been prepared in good faith, neither TRAI nor its employees make any representation or warranty, express or implied or accept any responsibility or liability whatsoever in respect of any statement or omission herein or the accuracy, completeness or reliability of information and shall incur no liability under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this EOI even if any loss or damage is caused by any act or omission on their part. Bidders who are willing to work with TRAI on non-exclusive basis and strictly on back to back terms and conditions may kindly send their EOI in line with the aforesaid requirements to:

Advisor (IT),

Telecom Regulatory Authority of India (TRAI)

Mahanagar Doorsanchar Bhawan,

Jawaharlal Nehru Marg, New Delhi, Delhi 110002

Email Id- advisorit@traigov.in, with copy to: dheeraj.nautiyal@traigov.in

4. Process for hiring of consultant

After scrutinizing the document submitted by consultancy firms/solution providers, they may be called for a presentation which will include future planning and road map for executing the consultancy.

4.1. Selection Criteria

- 4.1.1.** The bids will be opened by the duly designated committee on the given date and time in the presence of the bidders (through video conferencing).
- 4.1.2.** After opening the bids, Envelope B will be opened first and scrutinized to ascertain that the processing fees is in order.
- 4.1.3.** Envelope A will be opened only in those cases, where processing fees submitted in envelope B is found to be in order.
- 4.1.4.** A duly designated TRAI committee will evaluate the documents submitted in envelope “A” for its completeness by having a preliminary scrutiny of the documents, and as per the Eligibility Criteria as mentioned in Annexure-I Part-B. Further the committee will evaluate the nature of past work done submitted by consultancy firm and may call it for presentation(s).
- 4.1.5.** To provide support for consultancy and for smooth functioning of work and coordination, the selected consultancy firm needs to have local office in Delhi/NCR.
- 4.1.6.** Consultancy firm will be informed, after approval of the Committee’s Evaluation Report, in due course by TRAI.
- 4.1.7.** A panel of shortlisted consultancy firms will be formed and all such shortlisted firms will be authorized to participate in the Request For Proposal (RFP).
- 4.1.8.** Bidders are not supposed to have any interaction with the Committee members. However, TRAI may seek clarifications from the bidders on the already submitted information, in writing.

4.2. Signing of Agreement

On finalisation of bids, an agreement will be signed between TRAI and consultancy firm to carry out the task as per RFP terms and conditions.

4.3. Performance Bank Guarantee (PBG):

The selected consultancy firm shall submit a Bank guarantee of 5% of the total cost of the project (i.e. amount quoted against RFP) to TRAI after award of work. PBG to be furnished by the selected consultancy firm shall have the validity period upto six months beyond the entire duration of project assignment and deliverables with consultancy firm. TRAI shall reserve the right to encash the PBG in case of unsatisfactory execution and delivery of the work. The consultancy firm cannot, under any circumstances, withdraw or refuse to execute the work, partly or fully, as mentioned in the RFP or proposal submitted (against RFP) by consultancy firm after award of work. In case of any refusal or withdrawal, consultancy firm will be liable to pay liquidated damages to TRAI to the tune of Rs. 5000/- per day from the date of submission of proposal against RFP.

4.4. Measurable Outcome

Interested parties need to project a level of measurable outcome or milestones to satisfactory level to the evaluation committee. It is required to submit the expected outcome along with desired solution, time lines & deviation expected.

4.5. Indemnity

TRAI shall not be liable to consultancy firm/solution provider in any event for special, direct, indirect or any other damages in connection with or arising out of the performance or use of services provided by the consultancy firm/solution provider under this EOI. The consultancy firm /solution provider shall indemnify TRAI in respect of any damages, claim, loss or action against TRAI for any act of commission or omission on the part of the bidder, its agents or servants.

4.6. Correspondence

The bidder shall appoint one of its employees as coordinator who shall represent the consultancy firm/solution provider in dealings with TRAI. All correspondence relating to EOI shall be addressed to Advisor (IT), Telecom Regulatory Authority of India, Mahanagar Doorsanchar Bhavan, New Delhi-110 002.

4.7. Confidentiality

All information gathered during EOI process will be the sole property of TRAI. The consultancy firm/solution provider will not transfer/pass on the information to any third party

under any circumstances. Further, by signing this EOI document, the bidder confirms that he shall not disclose any information contained in this document or part thereof to any third party without prior written consent of TRAI.

4.7.1 The bidder should be independent of Telecom, Broadcasting, IT and Convergence Technology service providers and should not have any direct or indirect involvement or interest, in the business of these sectors in India.

4.7.2 The consultancy firm/ solution provider or any of its professional shall not have been disqualified or blacklisted by any department of State Government/Central Government or any Bank or Financial Institution or any statutory body or any professional body. Further, the consultancy firm/ solution provider or any of its professional should not have been held guilty of criminal misconduct at any point of time.

4.8. Jurisdiction

The courts located at New Delhi/Delhi shall alone have the jurisdiction to decide any dispute arising out of this EOI, the tender document to be issued to a bidder found technically qualified upon evaluation of EOI and agreement which may be entered into by TRAI with the consultancy firm/solution provider.

4.9. Arbitration

In the event of any dispute arising between TRAI and the consultancy firm/solution provider, the matter shall be referred to the Secretary, TRAI, who may himself act as sole arbitrator, or may name as sole arbitrator an officer of TRAI, notwithstanding the fact that such officer has been directly or indirectly associated with EOI process or the agreement signed between the parties. The bidder shall not be entitled to raise any objection to the appointment of such officer of TRAI as the sole arbitrator.

4.10. Reporting Requirement

The firm shall submit the first prelim presentation and report to TRAI after four weeks of finalisation of work. The final report will be submitted within twelve weeks of first prelim presentation and report. No extension will be given without written permission of TRAI.

Company Profile

| | |
|---------------|--|
| S. No. | Name of the Organization: Website: |
| 1. | Name of the Contact Person: Name: Address: Telephone: Fax: Mobile: E-Mail: |
| 2. | Year of Incorporation: |
| 3. | Type of Organization: a. Public Sector/ Public Limited/Private Limited/ Partnership / Proprietorship /Society/Any other b. Whether Foreign Equity Participation (Please give name of foreign equity participant and percentage thereof) c. Names of Directors of the Board /Proprietors d. Name and address of NRI(s), if any |
| 4. | Category of the firm: Large/Medium/Small Scale Unit |
| 5. | Address of the Registered Office: |
| 6. | Number of Offices with addresses (Excluding Registered Office): India: ----- Abroad:----- |
| 7. | Certificate of registration: |
| 8. | Permanent Account Number: |
| 9. | GST: |
| 10. | Status of Certification, if any: |

Annexure-I (Part B)

Eligibility Criteria

| S. No. | Eligibility Criteria | Qualification | Supporting Document | Document attached Yes/No |
|---------------|---|--|--|---------------------------------|
| 1. | The consultancy firm must be a registered company under the Companies Act, 1956 or 2013 (as amended) or a partnership firm registered under Partnership Act or a Proprietorship firm. | Minimum 3 years of incorporation / registration on date of publishing of this EOI. | Self-attested copy of the Certificate of Incorporation/ partnership/ Proprietor ship. | |
| 2. | The consultancy firm should be registered with the Service Tax department and carry a valid PAN and GST Number. | Essential | Self-attested GST registration Certificate copy | |
| | | | Self-attested PAN Card copy | |
| 3. | The consultancy firm must have minimum experience of 3 years for providing consultancy based solutions. | Minimum 3 years | Self-attested certificate. | |
| 4. | The consultancy firm must have provided consultancy based solutions to at least 1 corporate customer or Govt. Dept./Organisation, PSU & Autonomous/Statutory bodies in India and have successfully executed consultancy work of minimum cost of Rs. 5 lakhs per year. | Minimum 1 per year | Self-attested Project completion certificates | |
| | | | Self-attested copy of work order/contract/agreement from the client/owner to be submitted | |
| 5. | The Minimum average financial Turnover. | Rupees 2 Crores for last 3 financial years. | Self-attested copy of Audited Balance Sheet and Profit and Loss indicating turnover for applicable financial year(s) | |
| | | | Self-attested copy of Audited Profit and Loss indicating turnover for applicable financial year(s) | |
| 6. | The bidder should not have been blacklisted for bad performance/delayed delivery or for any other reason by any | Essential | A self-declaration/ affidavit executed before the Notary. | |

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|--|---|--|--|--|
| | Central/State Govt. departments, Autonomous bodies, Private organisation from participating in projects either individually or as a member of a consortium as on the date of submission of EOI. | | | |
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